

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 29/06/05

Parties are absent on call.
No steps have been taken by the applicant to file rejoinder even after availing so many chances.
Pleadings are deemed to be complete.
List this case for final hearing after showing it in the ready list.

DR
29/6/05
REGISTRAR

for Hearing

Bench

14/7/05

Or. in 15.2.05

Copies of order prepared for counsels for both sides.

W. S. D.

Order dated 15.7.05

Heard Mr. R. N. Mishra, Id. Counsel for the applicant and Mr. U. B. Mohapatra, Id. Sr. Standing Counsel for the Respondents.

Mr. Mohapatra, Id. Sr. Standing Counsel by drawing ^{my} notice to Annexure-R/1, the order issued by the Ministry of Health and Family Welfare (Department of Health), Government of India dtd. 23.12.04 has submitted that the applicant has since been posted as SMO in CGHS, Bhubaneswar until further orders and that with the passing of this order, the grievance of the applicant has been fully redressed and making this O.A. infructuous.

Having heard both the parties and having regard to the order dtd. 23.12.04, Annexure-R/1, and also being confirmed by the Id. Counsel for the applicant that the applicant has since been continuing as SMO, CGHS, Bhubaneswar, nothing survives in this O.A. for further adjudication and accordingly the same is disposed of as infructuous. No costs.

R. S. D.
15/7/05
Vice-chairman